

- (60) अभिवचन के साथ मूल दस्तावेजों को प्रस्तुत करने से छूट मांगने के लिए आवेदनों को अथवा दस्तावेजों को बाद की अवस्था में प्रस्तुत करने की अनुमति दिए जाने की याचना करते हुए प्राथना-पत्रों को निर्णीत करना;
- (61) सिविल प्रक्रिया संहिता के आदेश IX के नियम 4 एवं नियम 7 के अन्तर्गत आवेदनों को निर्णीत करना;
- (62) संहिता के आदेश सं. XXXVII के अन्तर्गत वादों में नोटिसों/सम्मनों को रजिस्टर करना एवं जारी करना तथा संहिता के आदेश संख्या XXXVII के नियम 3(5) एवं नियम (4) के अन्तर्गत आवेदनों के सिवाय संहिता के आदेश संख्या XXXVII के अन्तर्गत आवेदनों को निर्णीत करना;
- (63) न्यायालय शुल्क को प्रस्तुत करने के लिए समय विस्तारण की याचना हेतु आवेदनों को निर्णीत करना;
- (64) सावधि जमाओं के नवीकरण से सम्बन्धित आदेश पारित करना जहां धन को ओरिजनल साइड पर न्यायालय द्वारा किसी कार्यवाही में पारित आदेश के अनुसरण में जमा कराया गया है;
- (65) मध्यस्थता अधिनियम, 1940 की धारा 14 एवं धारा 17 के अन्तर्गत आवेदनों में नोटिस जारी करना (निर्णीत नहीं) और मध्यस्थ (गणों) को न्यायालय में मध्यस्थता के अभिलेख प्रस्तुत करने का आदेश देना;”

नोट : उपरोक्त संशोधन राजपत्र में इनके प्रकाशित होने की तिथि से प्रवृत्त होंगे।

न्यायालय के आदेशानुसार,  
रकेश कपूर, महाप्रबंधक

## HIGH COURT OF DELHI

### NOTIFICATION

Delhi, the 18th August, 2009

No. 277 Rules/DHC.—In exercise of the power conferred by Sections 122 and 129 of the Code of Civil Procedure, 1908 and Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendments in Chapter II of the Delhi High Court (Original Side) Rules, 1967 :—

- The following shall be substituted for the existing clause (29) of rule 3 :—  
“(29) To secure the attendance of witnesses and take proceedings against them for failure to comply with the summons as provided under Order XVI of the Code and to record

evidence and decide objections as to questions in examination-in-chief, cross-examination and re-examination.”

- The following shall be substituted for the existing clause (38) of rule 3 :—

“(38) Applications for enlargement or abridgment of time including applications to foreclose the right to file the written statements and replies or applications seeking extension of time for leading evidence and foreclosing the right to lead evidence.”

- The following shall be inserted as clauses (56) to (65) in rule 3 and the existing clause (56) shall be renumbered as clause (66) :—

“(56) Deal with and decide applications under Order I Rule 2 and/or an application under Order I Rule 3A and/or Rule 6 of the Code of Civil Procedure;

(57) Deal with and decide applications under Order I Rule 10 of the Code of Civil Procedure;

(58) Decide applications under Order II Rule 2(3) of the Code of Civil Procedure;

(59) Decide applications seeking discharge by the counsel;

(60) Decide applications seeking exemption from filing original documents along with the pleadings or seeking leave to file documents at a later stage;

(61) Decide applications under Order IX Rule 4 and Rule 7 of the Code of Civil Procedure;

(62) To register and issue notices/summons in suits under Order XXXVII of the Code and to decide applications under Order XXXVII of the Code except applications under Order XXXVII Rule 3(5) and Rule 4 of the Code;

(63) To decide applications seeking extension of time to file the Court fee;

(64) To pass orders pertaining to renewal of Fixed Deposits where money is deposited pursuant to an order passed in any proceeding by a Court on the Original Side;

(65) To issue notice (not decide) applications under Section 14 and Section 17 of the Arbitration Act, 1940 and direct the Arbitrator (s) to file the record of arbitration in Court;”

Note :—These Amendments shall come into Force from the date of their publication in the Gazette.

By Order of the Court,  
RAKESH KAPOOR, Registrar General